

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-102
IB-882/ND/2020
New IA3409/2024

IN THE MATTER OF:

M/s Ahluwalia Contracts (India) Ltd
Vs.
Logix Infratech Pvt. Ltd.

.....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 11.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the RP : Mr. GP Madaan and Mr. Aishwarya Adlakha

ORDER

New IA-3409/2024:-

This is an application filed under Section 60 (5) of the IBC read with Rule 11 of NCLT Rules, 2016 seeking certain directions to the RP regarding claim of the Applicant. Heard Ld. Counsel for the Applicant. Ld. Counsel for the RP is present and accepts notice for filing reply to this application. Reply be filed within a period of 2 weeks. list this matter on **22.08.2024**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)